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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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W.P.(C) 7249/2017

DR. RAKESH DWIVEDI

..... Petitioner

Through: Mr.Satyajit Sarna, Advocate.

versus

COAL INDIA LTD. THROUGH:

THE CHAIRMAN-CUM-MD & ORS

..... Respondents

Through: Mr.Vaibhav Agnihotri, Advocate with  
Mr.Karanjot Singh Mainee, Advocate  
for R-1 to R-4.

**CORAM:**

**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

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**21.09.2020**

Hearing has been conducted through Video Conferencing.

**CM APPL. 23290/2020**

This is an Application filed by the Petitioner seeking directions to Respondent No.1 not to give effect to the recommendations of the DPCs held on 22.06.2020, 11.09.2020 and 12.09.2020 for promotion of Executives from E-7 to E-8 Grade in E&M Discipline as well as to quash the consequent promotion orders.

Issue notice.

Mr. Vaibhav Agnihotri learned counsel appearing for Respondent Nos. 1 to 4 accepts notice and at the outset, submits that Petitioner is seeking antedating of his promotion in E-7 Grade from 01.04.2013, and has no concern with the DPCs held for promotion from E-7 to E-8 Grade. He further submits that even earlier applications were made, to stall the said



promotions but the Court did not grant an interim relief. He also points out that the answering Respondents have taken a preliminary objection to the maintainability of the petition on the ground that this Court lacks territorial jurisdiction. In the circumstances he seeks a period of ten days to file reply in opposition to the application.

Mr. Sarna vehemently rebuts the said submissions made by Mr. Agnihotri.

In the said circumstances, in my opinion, it would be in the fitness of things if the writ petition itself is heard on the date fixed i.e. 9<sup>th</sup> October, 2020.

With the consent of learned counsels for the parties, it is directed that the petition will be finally heard on 9<sup>th</sup> October, 2020.

In the meantime, it is open to the parties to file relevant additional documents after sharing advance copies with each other.

Written submissions along with the judgments be filed before the next date of hearing.

**JYOTI SINGH, J**

**SEPTEMBER 21, 2020**

**sr/rd**